

Fixed for A.H. during the  
wk from ~~13/2/95~~<sup>6/3/95</sup> at Nagpur.  
along with M.P. (N) 1/95 for  
condonation of delay.

6/3/95  
Sl. No. 39

Reserve  
21/3/95

None for the parties.

Notice before admission  
returnable in the  
week commencing from  
17.4.95.

Issued notices

To respondents M.R.Kothakar Adv.  
(M.R.Kothakar) M.P. (M.S.Deshpande)  
on 14/3/95 V.C.  
J.

C.P.R.  
14/3/95. Dated: 17.4.95 (Sl. No. 10)

Applicant has sent an  
application for adjournment  
as his counsel is not well.  
list the case in the week  
commencing from 10.7.95

P.P.Srivastava Adv.  
(P.P.Srivastava) M(A) V.C.  
(M.S.Deshpande)

Dated: 10.7.95.

~~None~~ for the applicant. M/s. India  
Bodade for the respondents.

The applicant has filed an application  
for condonation of delay. We have gone through  
the application and we find no justifiable  
reason for condoning the delay in respect  
of the cause of action in 1989. The applica-  
tion for condonation of delay is dismissed.  
The OA is dismissed as barred by time.

~~Order / Judgement despatched  
to Applicant/Respondent (s)  
on 18/3 & 20/3/95 respectively~~

W.M.J. (P.P.Srivastava)  
M(A)

M.S.Deshpande  
V.C.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
BOMBAY BENCH, 'GULESTAN' BUILDING NO.6  
PREScot ROAD, BOMBAY-1

CIRCUIT SITTING AT NAGPUR

REVIEW PETITION NO. (N) 17/95

in

O.A. No. 111/95

P.S. Pahurkar

..Applicant

v/s.

Union of India & 2 ors.

..Respondents

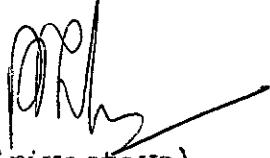
Coram: Hon. Shri Justice M.S. Deshpande, V.C.  
Hon. Shri P.P. Srivastava, Member (A)

TRIBUNAL'S ORDER: (By Circulation)  
(Per: P.P. Srivastava, Member IA)

DATED: 25-9-95

The applicant in the Review Petition has brought out that neither he nor his Advocate could attend the Court on the date of hearing and that the applicant has a good case on merit and he has raised substantial question of law and facts in the O.A. The applicant's reasons for condonation of delay was considered by us and we had come to the conclusion that there is no justifiable reason for condoning the delay in respect of cause of action in 1989.

2. No material has been brought out in the Review Petition which would warrant reconsidering of the decision which has already been taken for dismissing the application for condonation of delay. We therefore do not think that the order dated 10.7.95 needs any review and the Review Petition is dismissed.

  
(P.P. Srivastava)  
Member (A)

  
(M.S. Deshpande)  
Vice Chairman